

DOCUMENT INFORMATION

FILE NAME : Ch_XIV_7a

VOLUME : VOL-2

CHAPTER : Chapter XIV. Educational and Cultural Matters

TITLE : 14.7a Protocol of the Reconvened Plenipotentiary Meeting
on the Establishment of the International Centre for Genetic
Engineering and Biotechnology Vienna, 4 April 1984



**PROTOCOL OF THE RECONVENED PLENIPOTENTIARY MEETING
ON THE ESTABLISHMENT OF THE INTERNATIONAL CENTRE
FOR GENETIC ENGINEERING AND BIOTECHNOLOGY**



P R O T O C O L

of the Reconvened Plenipotentiary Meeting on the Establishment of the International Centre for Genetic Engineering and Biotechnology held at Vienna on 3 to 4 April 1984.

The Seat of the Centre in the meaning of paragraph 2 of Article 1 of the Statutes of the International Centre for Genetic Engineering and Biotechnology shall be at Trieste, Italy, and New Delhi, India.

This Protocol shall be open for signature in Vienna from 4 to 12 April 1984 and thereafter at United Nations Headquarters in New York until the date of entry into force of the Statutes in accordance with Article 21 thereof.

IN WITNESS WHEREOF the undersigned Plenipotentiaries have signed the present Protocol on behalf of their respective Governments.

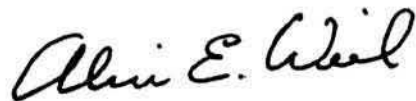
Done at Vienna this fourth day of April one thousand nine hundred and eighty-four, in a single original.

I hereby certify that the foregoing text is a true copy of the Protocol of the Reconvened Plenipotentiary Meeting on the Establishment of the International Centre for Genetic Engineering and Biotechnology, concluded at Vienna on 4 April 1984, the original of which is deposited with the Secretary-General of the United Nations, as the said Protocol was opened for signature.

For the Secretary-General:
The Director, General Legal Division
in charge of the Office of
Legal Affairs

Je certifie que le texte qui précède est une copie conforme du Protocole de la reprise de la Réunion de plénipotentiaires relative à la création du Centre international pour le génie génétique et la biotechnologie, conclu à Vienne le 4 avril 1984, dont l'original se trouve déposé auprès du Secrétaire général de l'Organisation des Nations Unies, tel que ledit Protocole a été ouvert à la signature.

Pour le Secrétaire général :
Le Directeur de la Division des
questions juridiques générales chargé
du Bureau des affaires juridiques



Alice E. Weil

United Nations, New York
23 May 1984

Organisation des Nations Unies, New York
Le 23 mai 1984

UNITED NATIONS  NATIONS UNIESPOSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N.Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEW YORK

REFERENCE C.N.96.1984.TREATIES-3 (Depositary Notification)

PROTOCOL OF THE RECONVENED PLENIPOTENTIARY MEETING ON THE
ESTABLISHMENT OF THE INTERNATIONAL CENTRE FOR GENETIC ENGINEERING
AND BIOTECHNOLOGY
DONE AT VIENNA ON 4 APRIL 1984OPENING FOR SIGNATURE OF THE PROTOCOLCERTIFIED TRUE COPIESSTATUS AS AT 10 MAY 1984

The Secretary-General of the United Nations, acting in his capacity as depositary, and referring to depositary notification C.N.337.1983.TREATIES-1 of 26 January 1984, communicates the following:

I

It is recalled that the Statutes of the International Centre for Genetic Engineering and Biotechnology were adopted at the Ministerial-Level Plenipotentiary Meeting on the Establishment of the International Centre for Genetic Engineering and Biotechnology held at Madrid, Spain, from 7 to 13 September 1983, under the auspices of the United Nations Industrial Development Organization; that the Plenipotentiaries participating at the Meeting having been unable to agree on the location of the seat of the Centre, paragraph 2 of article 1 of the Statutes concerning that question has remained incomplete; that the Statutes, however, were opened for signature at Madrid on 12 and 13 September 1983, with the understanding that paragraph 2 of article 1 would be completed at a reconvened meeting; and that the Statutes are since 13 September 1983 open for signature at the Headquarters of the United Nations, New York, until their entry into force.

II

During the reconvened meeting held at Vienna, Austria, from 3 to 4 April 1984, the Plenipotentiaries decided that the seat of the Centre will be located at Trieste, Italy, and New Delhi, India, and consequently adopted in that respect a Protocol (in English only), which completes paragraph 2 of article 1 of the Statutes.

Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations concerned



Enclosed is a certified true copy of the Protocol, with the corresponding translations annexed hereto, as prepared by the depositary, in Arabic, Chinese, French, Russian and Spanish. The Protocol was open for signature to all Contracting Parties to the Statutes at Vienna from 4 to 12 April 1984, and shall remain open for signature at the United Nations Headquarters, New York, until the entry into force of the said Statutes.

III

In view of the purpose of the Protocol, and of its provisions, the Secretary-General in his capacity as depositary assumes that (i) the Parties having already signed the Statutes and not having signed as yet the Protocol will affix their signatures thereto as soon as possible, (ii) in the future, signature, ratification, acceptance or accession of the Statutes will be effected simultaneously with the signature of the Protocol, and (iii) after the entry into force of the Statutes in accordance with its article 21, any ratification, acceptance or accession will be understood as a formality in respect of the Statutes as completed by the Protocol.

IV

As at 10 May 1984 the Protocol had been signed on behalf of the following States:

Argentina
Bulgaria
Chile
Cuba
Greece
India
Italy
Peru
Venezuela
Yugoslavia

12 June 1984

IL

REFERENCE C.N.96.1984.TREATIES-3 (Notification dépositaire)

PROCOLE DE LA REPRSE DE LA REUNION DE PLENIPOTENTIAIRES
RELATIVE A LA CREATION DU CENTRE INTERNATIONAL
POUR LE GENIE GENETIQUE ET LA BIOTECHNOLOGIE
FAIT A VIENNE LE 4 AVRIL 1984

OUVERTURE A LA SIGNATURE DU PROCOLE

EXEMPLAIRES CERTIFIES CONFORMES

ETAT AU 10 MAI 1984

Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de dépositaire et en référence à la notification dépositaire C.N.337.1983.TREATIES-1 du 26 janvier 1984, communique :

I

Il est rappelé que les Statuts du Centre international pour le génie génétique et la biotechnologie ont été adoptés lors de la Réunion plénipotentiaire au niveau ministériel relative à la création du Centre international pour le génie génétique et la biotechnologie tenue à Madrid (Espagne), du 7 au 13 septembre 1983, sous les auspices de l'Organisation des Nations Unies pour le développement industriel; que les Plénipotentiaires participants à la Réunion n'ayant pu convenir du lieu où serait situé le siège du Centre, le paragraphe 2 de l'article 1er des Statuts, qui devait régler cette question, est demeuré incomplet; que les Statuts ont néanmoins été ouverts à la signature à Madrid les 12 et 13 septembre 1983 étant entendu que le paragraphe 2 de l'article 1er devrait être complété lors d'une reprise de la Réunion; et que les Statuts sont depuis le 13 septembre 1983 ouverts à la signature au Siège de l'Organisation des Nations Unies à New York, et ce jusqu'à la date de leur entrée en vigueur.

II

Lors de la reprise de la Réunion tenue à Vienne les 3 et 4 avril 1984, les Plénipotentiaires ont décidé que le Centre aurait son siège à Trieste, Italie, et à New-Delhi, Inde, et ont en conséquence adopté un Protocole (en langue anglaise) à cet égard, lequel Protocole complète le paragraphe 2 de l'article 1 des Statuts.

A l'attention des services des traités des ministères des affaires étrangères et des organisations internationales intéressées



On trouvera ci-joint un exemplaire certifié conforme du Protocole, ainsi qu'en annexe les traductions correspondantes en arabe, chinois, espagnol, français et russe, telles qu'établies par le dépositaire. Le Protocole a été ouvert à la signature de toutes les Parties contractantes aux Statuts à Vienne du 4 au 12 avril 1984, et le restera, au Siège de l'Organisation des Nations Unies à New York, jusqu'à la date de l'entrée en vigueur desdits Statuts.

III

Vu l'objet du Protocole et eu égard à ses dispositions, le Secrétaire général en sa qualité de dépositaire présume que i) les Parties ayant déjà signé les Statuts et n'ayant pas encore signé le Protocole le feront à leur plus proche convenance, ii) à l'avenir la signature, la ratification, et l'acceptation des Statuts ou l'adhésion à ceux-ci sera effectuée simultanément avec la signature du Protocole et iii) après l'entrée en vigueur des Statuts en vertu de leur article 21, toute ratification, acceptation ou adhésion s'entendra des Statuts tels que complétés par le Protocole.

IV

Au 10 mai 1984 le Protocole avait été signé au nom des Etats suivants :

Argentine
Bulgarie
Chili
Cuba
Grèce
Inde
Italie
Pérou
Venezuela
Yougoslavie

Le 12 juin 1984

h

PROTOCOLE

de la reprise de la Réunion de plénipotentiaires relative à la création du Centre international pour le génie génétique et la biotechnologie, tenue à Vienne les 3 et 4 avril 1984.

Le siège du Centre au sens du paragraphe 2 de l'article premier des Statuts du Centre international pour le génie génétique et la biotechnologie sera situé à Trieste (Italie) et à New Delhi (Inde).

Le présent Protocole sera ouvert à la signature à Vienne du 4 au 12 avril 1984, puis au Siège de l'Organisation des Nations Unies à New York jusqu'à l'entrée en vigueur des Statuts conformément à l'article 21 desdits Statuts.

EN FOI DE QUOI les Plénipotentiaires soussignés ont signé le présent Protocole au nom de leurs gouvernements respectifs.

Fait à Vienne, ce quatrième jour d'avril mille neuf cent quatre-vingt-quatre en un seul exemplaire.

PROTOCOLO

de la reanudación de la Reunión Plenipotenciaria relativa a la creación del Centro Internacional de Ingeniería Genética y Biotecnología, celebrada en Viena los días 3 y 4 de abril de 1984.

La sede del Centro, en el sentido del párrafo 2 del artículo 1 del Estatuto del Centro Internacional de Ingeniería Genética y Biotecnología, estará ubicada en Trieste, Italia, y en Nueva Delhi, India.

El presente Protocolo estará abierto a la firma en Viena del 4 al 12 de abril de 1984 y, posteriormente, en la Sede de las Naciones Unidas en Nueva York hasta la fecha de entrada en vigor del Estatuto de conformidad con su artículo 21.

EN TESTIMONIO DE LO CUAL los Plenipotenciarios suscritos han firmado el presente Protocolo en representación de sus respectivos Gobiernos.

Hecho en Viena, el cuarto día de abril de mil novecientos ochenta y cuatro, en un solo original.

П Р О Т О К О Л

возобновленного Совещания полномочных представителей по созданию Международного центра генной инженерии и биотехнологии, проходившего в Вене с 3 по 4 апреля 1984 года.

Местом расположения Центра по смыслу пункта 2 статьи 1 Устава Международного центра генной инженерии и биотехнологии являются Триест, Италия, и Дели, Индия.

Настоящий Протокол открыт для подписания в Вене с 4 по 12 апреля 1984 года и затем в Центральных учреждениях Организации Объединенных Наций в Нью-Йорке до даты вступления в силу Устава в соответствии с его статьей 21.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся полномочные представители подписали настоящий Протокол от имени своих соответствующих правительств.

СОВЕРШЕНО в одном экземпляре в городе Вена четвертого дня апреля месяца тысяча девятьсот восемьдесят четвертого года.

1984年4月3日至4日

在维也纳举行的关于建立国际遗传工程和生物技术中心的

全权代表会议续会的

议定书

《国际遗传工程和生物技术中心章程》第一条第2款所称的中心所在地将为意大利的里雅斯特和印度新德里。

议定书将于1984年4月4日至12日在维也纳，随后在纽约联合国总部开放给各国签署，直至《章程》根据其第二十一条规定生效之日为止。

为此，下列签名的全权代表，以其各自本国政府的名义，在本议定书上签字，以昭信守。

原件一式一份，1984年4月4日订于维也纳。

بروتوكول

اجتماع المفوضين الستأنف بشأن انشاء مركز دولي للهندسة الوراثية والتكنولوجيا الاحيائية المنعقد في فيينا من ٣ الى ٤ نيسان/ابريل ١٩٨٤ .

يكون مقر المركز بالمعنى الوارد في الفقرة ٢ من المادة ١ للنظام الأساسي للمركز الدولي للهندسة الوراثية والتكنولوجيا الاحيائية في ترييستا بايطاليا ونيودلهي بالهند .

ويكون باب التوقيع على هذا البروتوكول مفتوحا في فيينا خلال الفترة من ٤ اكتوبر ١٩٨٤ الى ٣١ ابريل ١٩٨٤ وفيما بعد في مقر الأمم المتحدة بنيويورك حتى تاريخ بدء نفاذ النظام الأساسي وفقا للمادة ٢١ منه .

واثباتا لذلك قام المفوضون الموقعون أدناه بالتوقيع على هذا البروتوكول كل نيابة عن حكومتهم .

حضر في فيينا في هذا اليوم الرابع من نيسان/ابريل عام الف وتسعمائة وأربعة وثمانين من أصل واحد .

Certified true copy XIV.7 (a)
Copie certifiée conforme XIV.7 a)
October 2004